

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VIVANTA LABORATORIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIVANTA LABORATORIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06-02-2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24304TG2017PTC114490
5.	Address of the registered office and principal office (if any) of corporate debtor	8-3-229/D/97/4, Flat No.401, Jubilee Hill County, Road No-11, Jubilee Hills Hyderabad TG 500045
6.	Insolvency commencement date in respect of corporate debtor	30-09-2021 (Order received by IRP on 06-10-2021).
7.	Estimated date of closure of insolvency resolution process	29-03-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAVAN KANKANI IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pavan Kankani, IRP-Vivanta Laboratories Private Limited #302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: cirp.vivanta@gmail.com
11.	Last date for submission of claims	14-10-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIVANTA LABORATORIES PRIVATE LIMITED on 30-09-2021 (date of receipt of order by IRP 06-10-2021).



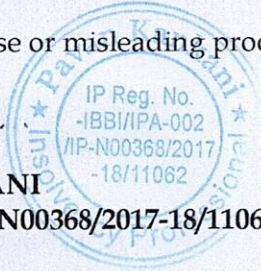
The creditors of VIVANTA LABORATORIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14-10-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062



Date: 06-10-2021
Place: Hyderabad